



सत्यमेव जयते

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

## PART V

### Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The Following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

#### GUJARAT EDUCATIONAL INSTITUTIONS SERVICES TRIBUNAL (AMENDMENT) BILL, 2026.

#### GUJARAT BILL NO. 9 OF 2026.

#### A BILL

*further to amend the Gujarat Educational Institutions*

*Services Tribunal Act, 2006.*

It is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:-

- (1) This Act may be called the Gujarat Educational Institutions Services Tribunal (Amendment) Act, 2026.
- (2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

**Short title and commencement.**

- Amendment of section 2 of Guj. 20 of 2013.** 2. In the Gujarat Educational Institutions Services Tribunal Act, 2006 (hereinafter referred to as “the principal Act”), in section 2, to clause (m), the following proviso shall be added, namely: - **Guj. 20 of 2013.**

“Provided that the State Government may, by notification in the *Official Gazette*, exclude any Act of the State Legislature specified in Schedule I.”.

- Amendment of Schedule I to Guj. 20 of 2013.** 3. In the principal Act, in Schedule I, -
- (i) the entries at serial No. 1 to 9 shall be deleted;
- (ii) after entry at serial No. 14, the following entry shall be added, namely:-

Sr. No.	Act of State Legislature	No. and Year of Act
(1)	(2)	(3)
“15.	The Gujarat Public Universities Act, 2023.	Guj. 15 of 2023.”.

#### STATEMENT OF OBJECTS AND REASONS

The State Government has enacted the Gujarat Educational Institutions Services Tribunal Act, 2006 to consolidate and amend the laws relating to Educational Tribunals so as to bring about uniformity therein and to provide for the constitution of a tribunal for the purpose of determining disputes relating to conditions of service of the members of the teaching and non-teaching staff of the educational institutions in the State. Schedule I of the said Educational Institutions Services Tribunal Act specifies certain Acts under which the Maharaja Sayajirao University of Baroda, the Gujarat University, the Sardar Patel University, the Veer Narmad South Gujarat University, the Saurashtra University, the Maharaja Krishnakumarsinhji Bhavnagar University, the Hemchandracharya North Gujarat University, the Dr. Babasaheb Ambedkar Open University, the Krantiguru Shyamji Krishna Verma Kachchh University have been established.

In the year 2023, the State Government has enacted the Gujarat Public Universities Act, 2023 so as to unify the laws relating to aforesaid Universities and as such all the Acts relating to the aforesaid Universities have been repealed by the said Act of 2023. And hence, consequent amendment is required to be made in Schedule I of the said Educational Institutions Services Tribunal Act by deleting entries of the Acts relating to the aforesaid Universities and adding the new entry of the Gujarat Public Universities Act, 2023 in the said Schedule I. Moreover, amendment in clause (m) of section 2 of the said Educational Institutions Services Tribunal Act has also been proposed so as to exclude any Act of the State Legislature specified in Schedule I.

This Bill seeks to amend the said Educational Institutions Services Tribunal Act to achieve the aforesaid objects.

**DR. PRADYUMAN VAJA,**

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

This Bill involves delegation of legislative powers in the following respects, namely: -

**Clause 1.-** Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

**Clause 2. -** New proviso to *Clause* (m) of section 2 of the said Educational Institutions Services Tribunal Act proposed to be added by this clause empowers the State Government to exclude, by notification in the *Official Gazette*, any Act of the State Legislature specified in Schedule I.

The delegation of legislative powers as aforesaid is necessary and is of a normal character.

Dated the 2<sup>nd</sup> March, 2026.

**DR. PRADYUMAN VAJA.**

By order and in the name of the Governor of Gujarat.

Gandhinagar.

Dated the 5<sup>th</sup> March, 2026.

**K. M. LALA,**

Secretary to the Government of Gujarat,  
Legislative and Parliamentary Affairs  
Department.

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